

**WRITTEN ANSWERS TO UNSTARRED QUESTIONS****Fresh initiatives for setting up of nuclear plants**

321. SHRI MANSUKH L. MANDAVIYA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken fresh initiatives, in consultation with the State Governments and other stakeholders to expedite setting up of pending nuclear power plants at various places in the country in a time-bound manner;

(b) if so, the details of such initiatives or action plan chalked out in this regard; and

(c) whether Government is also contemplating to offer better rehabilitation/compensation package for the affected people; and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) and (b) Yes Sir. The Department of Atomic Energy and the Nuclear Power Corporation of India Ltd. (NPCIL) are continuously pursuing with various State Governments for the expeditious acquisition of land and implementation of Resettlement & Rehabilitation (R&R) packages at sites identified for location of nuclear power plants. Periodic review meetings are also being conducted with authorities of respective State Governments to expedite these processes.

(c) The Rehabilitation and Resettlement (R&R) packages for Project Affected Persons are formulated by the respective State Governments in accordance with the applicable laws and regulations in this regard and the cost of implementation of such Rehabilitation and Resettlement (R&R) schemes is met by the Nuclear Power Corporation of India Ltd.

**Civil nuclear agreement**

322. SHRI ANAND SHARMA:

SHRI SANJAY RAUT:

SHRI D.RAJA:

SHRI M.P. ACHUTHAN:

SHRI P. RAJEEVE:

SHRI MAHENDRA SINGH MAHRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has agreed for civil nuclear agreement with United States of America during the recent bilateral meeting with USA;

(b) if so, the details of the discussions held in this regard, particularly suppliers liability insurance clause;

(c) whether Government has accepted that it would share data on nuclear material and equipment in order to secure the US agreement; and

(d) if so, Government's views and stand thereon?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) India and the US have reached an understanding on the issues related to civil nuclear liability and finalised the text of the Administrative Arrangement to implement the bilateral 123 Agreement.

(b) This understanding was reached in three rounds of discussions in a Contact Group set up for advancing the implementation of civil nuclear cooperation during PM's visit to the U.S. in September 2014 and was welcomed by the leaders in their Joint Statement of 25 January 2015. During the course of the discussions, using case law and legislative history, India presented its position concerning the compatibility of the Civil Liability for Nuclear Damage Act, 2010 (CLND Act) with the Convention on Supplementary Compensation for Nuclear Damage (CSC). The proposed India Nuclear Insurance Pool as a part of the overall risk-management scheme for liability was also presented to the U.S. side. An understanding was then reached, based on India's presentations and the discussion thereon, that our CLND Act is consistent with the international norms on civil nuclear liability.

(c) and (d) The information sharing proposed under the Administrative Arrangement with the U.S. is in accordance with the bilateral 123 Agreement and the bilateral Arrangements & Procedures on reprocessing. It is also in conformity with India's practice of International Atomic Energy Act (IAEA) safeguards.

#### **Change in rules of Nuclear Liability Act**

323. SHRI K.N. BALAGOPAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to change any provisions in the rules related to the Nuclear Liability Act, if so, the details thereof; and

(b) whether these changes are made after the discussion with foreign suppliers and foreign Governments, if so, the details thereof?